

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

Rst A.No.561/KB/2017
CA(CAA) No.368/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st January 2018, 10.30 A.M

Name of the Company		Akshara Estate Pvt.Ltd. & Ors.	
Under Section		230-232	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- | | | |
|--|---|---------------------------------|
| <p>1) Mr. ABHRAJIT MICKA, SR Adv</p> <p>2) Mr. SATADEEP BHATTACHARYA, Adv</p> <p>(3) Ms. IRAM HASSAN, Adv</p> <p>(4) Mr. DEBAYAN SEN, Adv.</p> | } | <p>For Applicants 31/1/2018</p> |
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ORDER

Ld. Counsel for the petitioners is present.

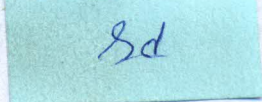
Heard the Ld. Counsel for the petitioners.

On going through the averments in the Rst. A. No. 561/KB/2017 petitioners have given satisfactory reason for its absence on 13/12/2017 when the main C.A. (CAA) No. 368/KB/2017 was taken up for consideration. Therefore, petition deserves for restoration. Hence, I am inclined to restore C.A.(CAA) No. 368/KB/2017, which was dismissed on 13/12/2017, in its original number.

Therefore, Rst. A. No. 561/KB/2017 is disposed of.
C.A.(CAA) No. 368/KB/2017 is hereby restored.

In view of restoration it is taken up for hearing

Heard. Reserved for order.

Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with Date
	(Jinan K.R.) Member (J)		

ORDER

1. Counsel for the petitioner is present.
Heard the case. Counsel for the respondents.
On going through the documents in the case, it is observed that the respondents have given satisfactory reason for the absence on 13/12/2017 when the main C.A. (CAA) No. 368/KB/2017 was taken up for consideration. Therefore, the petition deserves for restoration. Hence, it is ordered to restore C.A. (CAA) No. 368/KB/2017, which was dismissed on 13/12/2017, to its original number.